

STATEMENT -III

Budget Estimates (Revised) for 1990-91 (Non-Plan)

(as approved by Finance Committee)

<i>University</i>		
1.	Pondicherry University	Rs. 305.10 lakhs
2.	North Eastern Hill University	Rs.1020.00 lakhs
3.	University of Delhi	Rs.2740.00 lakhs
4.	Visva- Bharati	Rs.1005.00 lakhs
5.	Jawaharlal Nehru University	Rs.1387.37 lakhs
6.	Banaras Hindu University	Rs.4550.00 lakhs
7.	Aligarh Muslim University	Rs. 3711.00 lakhs
8.	University of Hyderabad	Rs.728.00 lakhs
9.	Jamia Millia Islamia	Rs.777.00 lakhs
10.	Indira Gandhi National Open University	Rs.2265.56 lakhs

Posts in NTC

(a) Yes, Sir.

1755. SHRI THAN SINGH JATAV: Will the Minister of TEXTILES be pleased to state:

(a) whether National Textile Corporation, Maharashtra North, had advertised some vacant posts in September, 1990;

(b) if so, the details thereof; and

(c) the number of applications received from the Scheduled Castes candidates against the vacant posts and the number of candidates appointed?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV):

(b) NTC (MN), Bombay had advertised for filling up 25 vacant posts.

(c) Out of a total number of 328 applications received by NTC (MN), 86 were received from Scheduled Caste candidates. Recruitment for 3 posts has been completed. NTC (MN) is taking action for filling up the remaining vacant posts, as per the Reservation Policy.

Seminar on Consumer Movement

1756. DR. SHAILENDRANATH SHRIVASTAVA:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether a national Seminar on Consumer Movement was held recently in Delhi;

(b) if so, the recommendations/suggestions made at the seminar; and

(c) the follow-up action taken thereon?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a) Central Government has not organised any Seminar on Consumer Movement in Delhi recently. Last Seminar was held on 17.3.1990;

(b) and (c). In view of the above, Question does not arise.

English and Hindi Books Published by National Book Trust

1757. DR. SHAILENDRANATH SHRI-VASTAVA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of books originally published in English and Hindi separately, by National Book Trust during the last three years; and

(b) the number of translated versions published in English and Hindi separately during this period?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIRAJMANGAL PANDE): (a) The number of original publications in English and Hindi brought out by the National Book Trust during the last three financial years (1987-88, 1988-89 and 1989-90) were 36 and 28 respectively.

(b) 23 translations were published in Hindi while no translation was published in English during this period.

Rules For Flats Under Self-Financing of DDA

1758. DR. SHAILENDRANATH SHRI-VASTAVA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the rules for allotment of houses under self-financing scheme of the Delhi Development Authority;

(b) the Circumstances in which the allotment of houses are cancelled and the procedure to re-allot them;

(c) the fees charged by DDA to re-allot the houses and the officers concerned for it; and

(d) the number of complaints received in this regard during the last two years and the action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) The allocation of flats under the Self Financing Scheme is made through draw of lots for every separate release of flats, keeping in view the seniority of the eligible registrants in each scheme and on the basis of choice of locality indicated by the registrants in the application form for allocation of self financing flats.

Demand-cum-allocation letters are issued to successful registrants for making payment and completing their formalities.

After completion of flats, the allocatees who have made the payment and completed other formalities are considered for the Specific allotment of flat.

(b) The allotments are cancelled on account of non-payment of instalments in time and non-compliance of stipulated provisions formalities by the allocatees.